

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.4440/2017

Monday, this the 26<sup>th</sup> day of November 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Kartikeya Gupta s/o Raj Kumar Gupta  
r/o A-110, IIIrd Floor Roof, A Block  
Swasthya Vihar, East Delhi-92

..Applicant

(Ms. Neelam Rathore, Advocate for Mr. U Srivastava, Advocate)

Versus

1. Govt. of NCT of Delhi through the Chief Secretary  
Delhi Secretariat, New Delhi
2. The Delhi Subordinate Services Selection Board  
Through its Chairman Govt. of NCT of Delhi  
F-18, Karkardooma, Institutional Area, Delhi – 92
3. The Director of Education, Directorate of Education  
Govt. of NCT of Delhi, Old Secretariat, Delhi

..Respondents

(Ms. Purnima Maheshwari and Mr. D K Singh, Advocates)

**O R D E R (ORAL)**

**Mr. K.N. Shrivastava:**

The only relief claimed by the applicant in this O.A. is for a direction to the respondent No.1 – Delhi Subordinate Services Selection Board (DSSSB) to consider and finalize his request for recruitment to the post of Trained Graduate Teacher (Computer Science) – Post Code 192/14. The DSSSB, in its reply, has stated that the Result Notice No.271 (Annexure A – pp.81 - 83) was published way back on 26.07.2018 and that the applicant's name figures at Sl.No.12 under the UR category for the post of Trained

Graduate Teacher (Computer Science) – Post Code 192/14. It is further stated that the applicant's dossiers have already been forwarded to the user Department, namely, Directorate of Education, Govt. of NCT of Delhi vide letter dated 27.07.2018 (Annexure B – p.84).

2. In view of the above, we find that the relief claimed by the applicant in this O.A. has already been granted by the respondents. As such, the O.A. has become infructuous. Disposed of as such.

There shall be no order as to costs.

**( S.N. Terdal )**  
**Member (J)**

**( K.N. Shrivastava )**  
**Member (A)**

**November 26, 2018**  
**/sunil/**